

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 777 of 2020**

**In the matter of:**

**Mukul Agarwal**

**....Appellant**

**Vs.**

**Royale Resinex Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant:** Mr. Virender Ganda, Senior Advocate with Mr. Vishal Ganda, Mr. Arun Srivastava, Mr. Guresha Bhamra, Ms. Aastha Trivedi, Advocates.

**Respondent:** Mr. Bharat Arora, Mr. Gourav Arora, Advocates for R1. Mr. R.K. Gupta, Mr. Manish Kr. Agarwal, Advocates for IRP.  
CA Umesh Gupta.

**ORDER**

**(Through Virtual Mode)**

**07.01.2021:** Pleadings are complete. Written submissions have also been filed by the Appellant. Mr. Bharat Arora, Advocate representing the Respondent No.1 submits that since he had not received the rejoinder well in time, he could not file the written submissions. He is granted one week's time to file short written submissions not exceeding three pages supported by the relevant case law. Learned counsel for the parties shall be at liberty to file compilation of relevant judgments also within one week.

List the appeal 'for hearing' on 19<sup>th</sup> January, 2021 at 12.00 Noon.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

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